

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/MP/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS.

Petitioner : WBSEDCL

Respondent : NTPC

Date of Hearing : **11.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Shefali Tripathi, Advocate, WBSEDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested for adjournment on the ground of unavailability of the arguing counsel.

2. The Commission, while adjourning the matter, directed Respondent to file following additional information on or before **1.9.2023**, after serving copy to the Petitioner, who may file rejoinder, if any till **15.9.2023**:

- (a) The original and final form 15, associated with FSTPS Stage I & II and Stage III, for the months, wherein, ECR has been revised, along with the original GCV and landed cost, final GCV and landed cost, change in ECR, reasons for each such revision etc, with supporting documents.
- (b) The detailed procedure, along with SoP, followed in GCV sampling and methodology adopted in arriving at GCV (Billed), GCV (Received EM basis), Equilibrated Moisture and Total moisture.
- (c) The reasons for difference in final GCV and landed cost of coal associated with FSTPS Stage I & II and Stage III, if any along with supporting documents.
- (d) The month wise detailed reasons for revision in quantity of opening coal stock and quantity coal received, along with supporting documents for the period from April 2015 to March 2021.

3. The matter be listed for hearing on **29.9.2023**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

